

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 2854 of 2011

(Arising out of Order-in-Appeal No. 353/2011 dated
22/07/2011 passed by the Commissioner of Central Excise
(Appeals-II), Bangalore.)

**M/s. PEREGRINE SECURITY PVT.
LTD.**

NO.94, 'SUNNY VILLA', 14TH MAIN ROAD,
17TH CROSS, HSR LAYOUT, 4TH SECTOR,
NEAR BDA COMPLEX,
BANGALORE 560 034

Appellant(s)

VERSUS

**Commissioner of Service Tax
BANGALORE SERVICE TAX- I**

1ST TO 5TH FLOOR,
TTMC BUILDING, above BMTC BUS
STAND,DOMLUR
BANGALORE, - 560071
KARNATAKA

Respondent(s)

Appearance:

**Mr. Akbar Basha, CA
HIRAGANGE & ASSOCIATES**

#1010, 1st floor(Above Corp. Bank)
26+ Main, 4th T Block, Jayanagar,
BANGALORE - 560041
KARNATAKA

For the Appellant

**Mr. Narendrababu Hyahatti,
Superintendent (AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20673 / 2020

Date of Hearing: 25/09/2020

Date of Decision: 25/09/2020

Per : AS PER BENCH

Learned Chartered Accountant for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **25/09/2020.**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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